

HIGH COURT OF TRIPURA
AGARTALA

No.F.3(35)-HC/2023/261

Dated, Agartala, the 4th January, 2023

NOTIFICATION

In exercise of powers conferred by Article 229 of the Constitution of India, the Hon'ble Chief Justice (Acting) of the High Court of Tripura, do hereby makes the following Rules further to amend the High Court of Tripura Services (Appointment, Conditions of Service and Conduct) Rules, 2014 :-

1. Short Title and Commencement:

- (1) These Rules will be called **the "HIGH COURT OF TRIPURA SERVICES (APPOINTMENT, CONDITIONS OF SERVICE AND CONDUCT) (8TH AMENDMENT) RULES, 2023"**.
- (2) They shall come into force with immediate effect.

2. AMENDMENT OF RULE 19

- (i) Rule 19 of the Principal Rules shall be renumbered as Rule 19(1);
- (ii) In the Principal Rules, in Rule 19, after Sub-Rule (1), Sub-Rule (2) shall be inserted as follows:

"(2) Notwithstanding anything contained in Sub-Rule (1) above, the High Court shall have the power to assess and evaluate the records of its Officers and Ministerial Staff for their continued utility in service upto the age of 60 years.

- (a) The potential for continued utility shall be assessed and evaluated by an appropriate Committee of Judges of the High Court, constituted and headed by the Chief Justice and the evaluation shall be made on the basis of the employee's past record of service, character role, quality of work and other relevant matters.**
- (b) The High Court shall undertake and complete the exercise well within time, before the employee attains the age of 58 years.**
- (c) In case the employee is found fit for being given the benefit of extended age of superannuation, the High Court shall issue necessary order on the recommendation of the appropriate committee of the Judges of the High Court.**

3. INSERTION OF RULE 24 A

After Rule 24 of the Principal Rules, the following new Rule shall be inserted –

"24A. RETIREMENT IN PUBLIC INTEREST

- (1) The Chief Justice or an appropriate committee of Judges of the High Court constituted by Him in this regard shall review the career progress and other attributes of all employees of the High Court.**
- (2) If the Chief Justice or the appropriate committee is of the opinion that it is in the public interest to do so, shall have the absolute right to retire any employee of the High Court by giving him/her notice of not less than 3 (three) months in writing or 3 (three) months pay and allowances in lieu of the such notice:**
 - (a) If the employee is in Group-A or Group-B Gazetted service or posted in a substantive, quasi permanent or temporary capacity and had entered the service before**

attaining the age of 35 years, after he/she has attained the age of 50 years.

(b) In any other case, after the employee has attained the age of 55 years."

Provided that nothing in this Rule shall prevent the imposition of compulsory retirement upon an employee at any time other than those mentioned in this Rule.

4. AMENDMENT IN SCHEDULE -I

(i) In the Table "**Gazetted Officers**" in Schedule-I COMMON CADRE AND PAY OF OFFICERS & MINISTERIAL STAFF OF THE PRINCIPAL RULES, the words appearing in the column "**Methods of recruitment**" for **Sl. No. 4** of the table shall be substituted by the following :-

"Out of 5 posts 2 posts of Deputy Registrar (Judicial) & Deputy Registrar (Vigilance-cum-CPC) are to be manned by the Members of Tripura Judicial Service in Grade-II and rest 3 posts are to be filled up by promotion from the Secretary to the Chief Justice & Judges and Assistant Registrar on the basis of merit in the ratio of 1:2 respectively. In case of Assistant Registrar, ACRs of last 3 years are to be considered and the officers having minimum "One Very Good" grading out of 3 ACRs will be considered. His character and integrity should be beyond doubt during the years of eligibility. The Assistant Registrars eligible for promotion shall have to appear for suitability test before an appropriate committee of Judges of the High Court as may constituted by the Chief Justice for this purpose."

(ii) In the Table "**Gazetted Officers**" in Schedule-I COMMON CADRE AND PAY OF OFFICERS & MINISTERIAL STAFF OF THE PRINCIPAL RULES, the words appearing in the column "**Methods of recruitment**" for **Sl. No. 5** of the table shall be substituted by the following :-

"By promotion from the post of Superintendent Grade on the basis of merit cum seniority of the service. ACRs of last 3 years of the eligible employees of Superintendent Grade to be considered and the employees having minimum "One Very Good" grading out of 3 ACRs will be considered. His character and integrity should be beyond doubt during the years of eligibility. The Superintendents eligible for promotion shall have to appear for suitability test before an appropriate committee of Judges of the High Court as may be constituted by the Chief Justice for this purpose."

By order
Sd/-
(V. Pandey)
Registrar General

No.F.3(35)-HC/2023/262-306

Dated, Agartala, the 4th January, 2023

Copy to:-

1. The Principal Secretary to Hon'ble the Chief Justice (Acting), High Court of Tripura, Agartala.
2. The Secretary to Hon'ble Mr. Justice A.Lodh, Judge, High Court of Tripura, Agartala.
3. The LR & Secretary, Law, Government of Tripura, Agartala.
4. The Private Secretary to the Registrar General, High Court of Tripura, Agartala.
5. The Director, Tripura Judicial Academy, Narsingarh, Agartala.
6. The Registrar (Vigilance), High Court of Tripura, Agartala.
7. The Registrar (Judicial), High Court of Tripura, Agartala.
8. The Registrar (Admn.P&M), High Court of Tripura, Agartala.
9. The Joint Registrar, High Court of Tripura, Agartala.
10. The Deputy Registrar(s), High Court of Tripura, Agartala.
11. The Chief Librarian, High Court of Tripura, Agartala for information and necessary action.
12. The Assistant Registrar(s), High Court of Tripura, Agartala.
13. The System Analyst, High Court of Tripura, Agartala for uploading the notification in the official website of the High Court of Tripura, Agartala.

14. The Manager, Government Press, Agartala, Tripura. He is requested to publish the said Notification in the next extra-ordinary issue of the Tripura Gazette and send at least 5(five) copies of the same to the undersigned after publication.
15. All Superintendants, High Court of Tripura, Agartala.
16. Concerned File(s).

Registrar General